

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-510

CP/422/2016

CA/253/2022, CA/98/2020, CA/08/2021, CA/223/2022, IA/178/2023

IN THE MATTER OF:

Bank of Baroda

.....Applicant

Vs.

Metaphor Exports Pvt. Ltd.

.....Respondent

SECTION

U/s 433(e) & 434

Order delivered on 19.04.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : IA no. 178/2023, Braja Bandhu Pradhan & Kishor
Kumar Behuria, advs for EPFO

For the Respondent :

ORDER

IA/178/2023:-

Ld. Counsel for the Applicant/EPFO is present. None appears on behalf of the Liquidator at the time of hearing. On the previous date of hearing also none had appeared on behalf of the Liquidator. The Court Officer is directed to issue e-notice to the Liquidator for appearance in the matter failing which the report will be sent to the IBBI. List this IA on **16.05.2024**.

CA/253/2022, CA/98/2020, CA/08/2021 & CA/223/2022:-

None appears on behalf of the Liquidator at the time of hearing. On the previous date of hearing also none had appeared on behalf of the Liquidator. The Court Officer is directed to issue e-notice to the Liquidator for appearance

in the matter failing which the report will be sent to the IBBI. List this IA on
16.05.2024.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)